

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.566/99

New Delhi: this the ^{5th}

APRIL

day of ~~March~~, 1999. (2)

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

R. B. S. Tyagi,
S/O Shri Ram Avtar Tyagi,
R/o Gr. No. 47/20, Delhi Administrative Flats,
Rajouri Road,
Delhi applicant.

(By Advocate: Shri A. K. Bahera)

Versus

Union of India
through the Secretary,
Ministry of Home Affairs,
North Block,
New Delhi

2. Chief Secretary-cum-Chief Vigilance Officer,
Govt. of NCT of Delhi,
Old Secretariat,
Delhi -054.

3. DDP (Anti Corruption)
Old Secretariat,
Delhi-054.

..... Respondents.

ORDER

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A).

Applicant's counsel impugns respondents' orders dated 11.1.99 (Annexure-A1), passed pursuant to the Tribunal's order dated 14.8.98 in O.A.No.171/98.

2. We have heard applicant's counsel Shri Bahera.

3. A perusal of the impugned order dated 11.1.99 makes it clear that respondents themselves are seized of the matter and the competent authority has observed that there was inordinate delay in finalising the investigation and has desired that respondents be advised to finalise the investigation within 4 months and thereafter the suspension order be reviewed. Already ~~nearby~~ ^{nearby?} 3 months of that

(3)

4 month period have expired.

4. Under the circumstance, the impugned order dated 11.1.99 warrants no interference at this stage and is dismissed in limine with the observation that respondents should make all efforts to ensure that the time schedule referred to in the impugned order dated 11.1.99 is adhered to. No costs.

Lakshmi Swamithre

(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J)

Andohgi

(S.R. ADIGE Y)
VICE CHAIRMAN (A).

/ug/